

National Company Law Tribunal

Allahabad Bench

CP NO. 166 /ALD /2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: Pradeep Chaubey v/s M/s Prospective Nidhi Limited.

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 73(4) of the Companies Act, 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP NO.166/ALD/2017

None for the petitioner. On last occasion also there was no representation from the petitioner side and the petitioner was directed to remove defects and to issue a formal notice on behalf of this Tribunal to the respondent company, no compliance has been made so far. Hence, the matter is temporary pass over, awaiting for any representation and would be taken as a last item in afternoon session.

Dated:29.01.2018

H.P. Chaturvedi,
Member (Judicial)

LATER ON

None for the petitioner. Matter is ~~clubbed together~~ *called up again in the* afternoon session. There is no representation from the petitioner side nor their counsel is present. Infact there was no representation on 21.12.2017 from the petitioner side and petitioner was directed to issue a formal notice to the respondent company and also to remove procedural defects as pointed out by the registry of this Tribunal, same could not be complied with till today by the petitioner.

Since, there is no representation from the petitioner side nor their counsel is present. It can be presumed that the petitioner has lost interest for pursuing the present matter.

Therefore, the present case is liable to be dismissed in default and for want of prosecution. Accordingly, the same is dismissed. The present company petition stands finally disposed of.

Dated:29.01.2018

H.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)